

(5)

**IN THE CENTRAL ADMINISTRATIVE TRAUNAL**  
**AHMEDABAD BENCH**

O.A. No. 121/89  
T.A. No.

DATE OF DECISION 15/9/1993

Shri Kandilal Bhaichandas Oza & Petitioner  
Ors.

Mr. M. D. Rana Advocate for the Petitioner(s)

**Versus**

The General Manager, Tele-Communication, Ahmedabad & Ors. Respondent

Mr. Akil Kureishi Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. Kantilal Bhaichanddas Oza
2. Ramkrishna J. Vyas
3. Bhaskerrai Chhotalal Pandya

: Applicant

Address: Thamada Society,  
C/o. Popatlal Mali,  
Bhavnagar.  
(Advocate: Mr. M.D.Rana)

Versus

1. General Manager,  
Telecom, High Court Road,  
Ahmedabad.
2. T.D.M.Near Girnar Cinema,  
Rajkot.
3. T.D.E., Bhavnagar.

: Respondents

(Advocate: Mr. Akil Kureishi)

ORAL JUDGMENT

IN

O.A./121/1989

Date: 15/9/1993

Per: Hon'ble Mr. N.B.Patel

: Vice Chairman

Mr. M.D.Rana states that, pursuant to the Annexure A/3,  
and the option exercised by the applicants, they are  
treated as a separate group of Observation Supervisors  
and, therefore, they do not press this application.

Application stands disposed of as not pressed. No  
order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman